

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
Civil Secretariat, Jammu/Srinagar

NOTIFICATION
Jammu, 04th May, 2023

S.O 247.—In exercise of the powers conferred by sub-section (1) of section 3 of the Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015 (Act No. 04 of 2016) and in continuation to notification S.O. 47 dated 04-02-2020, the Government hereby, in consultation with the High Court of Jammu and Kashmir and Ladakh, designates the Courts of Principal District Judge, Jammu and the Additional District Judge, Srinagar as Commercial Courts for the districts of Jammu and Srinagar respectively as Commercial Courts within their respective jurisdiction.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government

No: Law-Jud/16/2021-10.

Dated. 04-05-2023.

Copy to the:

1. Ld. Advocate General, J&K, Jammu.
2. Commissioner Secretary to Government, General Administration Department.
3. Joint Secretary (J&K), Ministry of Home Affairs, Government of India, New Delhi.
4. Registrar General, High Court, of Jammu and Kashmir and Ladakh, at Jammu. This is with reference to his letter No. 21467/RG/GS dated 27-04-2023.
5. Principal District Judge, Jammu.
6. Additional District Judge, Srinagar.
7. Deputy Commissioner Jammu/Srinagar.
8. Director, Archaeology, Archives and Museums, J&K, Jammu.
9. General Manager, Ranbir Government Press, Jammu for publication in an extraordinary issue of Government Gazette.
10. Private Secretary to Secretary to Government, Department of Law, Justice and P.A. for information of Secretary.
11. In-charge Website Section, Department of Law, Justice & PA.
12. S.O Section, Department of LJ&PA (w. 7. s.c).
13. Concerned file.

(Reyaz Ali Bhat)
Assistant Legal Remembrancer

Reyaz Ali Bhat
04.05.23
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04.05.2023.